

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.5018
TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE CANTEEN

5018. SHRI N.K. PREMACHANDRAN:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has received complaints / reports regarding unit run canteen and redressal of grievances of unit run canteen employees, if so, the details thereof and the action taken thereon;
- (b) whether the Government has received complaints / reports regarding the malpractices in the unit run canteen, if so, the details thereof and the action taken thereon;
- (c) whether the Government proposes to introduce audit of unit run canteen, if so, the details thereof; and
- (d) whether the Government proposes to introduce seventh pay commission benefit to the employees of the unit run canteen and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

- (a) 48th and 75th reports of PAC regarding Unit Run Canteen (URC) employees have been received. The action taken notes on the observations have been submitted to PAC.
- (b) One specific complaint of irregularities relating to CSD Depot and URCs in Ahmedabad was received. The case has been handed over to CBI for investigation in August 2016.
- (c) The guidelines for audit by C&AG in respect of Quantitative Discount (QD) of URCs have been issued in 2012. Also performance audit of 37 selected URCs have carried out by C&AG during 2015.
- (d) URCs are purely private ventures and their employees are not employees of the Government. Therefore seventh pay commission recommendations are not applicable to them.
